

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 119

IA No. 889 /2024, 1073/2024, 1167/2024
In
CP(IB) No. 433/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Yes Bank

...Petitioner/ Financial Creditor

Vs.

Chadha Super Cars Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 19(2) IBC 2016, Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 06.06.2024.

-sd-
Court Officer

May 15, 2024
SM